

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:4905
ANSWERED ON:26.08.2010
MERGER OF IAAI AND NAAI
Tharoor Shri Shashi

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether merger of International Airports Authority of India and National Airports Authority of India has been completed as consequence of AAI Act 1994;
- (b) if so, the reasons for common cadres of executives and non- executive of AAI working with separate seniority; and
- (c) the time by which inter seniority of common cadres of executive and nonexecutive of AAI will be finalized?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a): Yes, Madam.

(b) & (c): After the formation of Airports Authority of India (AAI) in April 1995, the erstwhile IAAI and NAA were working as separate divisions for a period of one year which was further extended for a period of one year till 31-03-1997. On 31-03-1997, it was decided that till such time the common service conditions were finalized and put in place, the employees shall work with the same service conditions which they were enjoying before merger. The erstwhile IAAI and NAA had different processes and procedures for recruitment & promotion, different work culture, functioning etc. and governed by different service conditions. Hence, the inter-se seniority could not be implemented. However, the common service conditions, namely, AAI (General Conditions of Service and Remuneration of Employees) Regulations 2003 and Recruitment and Promotion guidelines were formulated and implemented in 2003 and 2005 respectively. Common recruitment in most of the cadres is being done including posting of employees. However, the common inter-se seniority could not be decided in view of the fact that it involved complex issues like different processes and procedures etc. affecting large number of employees; hence the process is taking time.